CENTRAL ELECTRICITY REGULATORY COMMISSION (Legal Division)

Advance Hearing Schedule for the month of March, 2025

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
4.3.2025 Tuesday At 10.30 A.M Miscellaneous Petitions	1.	302/MP/2024	PKCL	Petition under Regulations 20, 25 & 27 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Regulation 26(9) of CERC (Terms and Conditions of Tariff) Regulations 2014 against order dated 4.1.2024 in Petition No.21/GT/2021 (On admission).
	2.	77/MP/2025 alongwith I.A.No.5/2025	AEGPL	Petition under Section 79 (1)(c) of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 seeking invocation of this Hon'ble Commission's "Power to Relax" and "Power to Remove Difficulty" for relaxation of the conditions stipulated for submission of documents pertaining to Financial Closure and directions to CTUIL/Respondent to accept the 'condition subsequent' documents in the name of AEGSPL/Petitioner No. 2 for utilization of Connectivity dated 14.06.2024 under Regulation 11 A (2) of Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022(Interlocutory application for urgent listing)(On admission).
	3.	277/MP/2025	NHPC	Petition under Section 79 of the Electricity Act 2003, read with Regulations 57 and 58 of the CERC (Indian Electricity Grid Code/IEGC) Regulations, 2023, seeking appropriate relief for relaxation due to difficulty faced by the Petitioner in implementing Regulation 24(2) of CERC (Indian Electricity Grid Code/IEGC) Regulations, 2023 and Conduct of Business Regulations 2023, to declare ?COD? without the implementation of Automatic Generation Control (AGC) and allow time to the Petitioner for implementation of AGC for Parbati HE Project Stage-II 800 MW (4x200 MW)(On admission).
	4.	278/MP/2025	NHPC	Petition under Section 79 of the Electricity Act 2003, read with Regulations 57 and 58 of the CERC (Indian Electricity Grid Code) Regulations, 2023, (referred to as IEGC Regulations 2023) seeking appropriate relief and relaxation against the difficulty faced by the Petitioner in implementing Regulation 24(2) of IEGC Regulations, 2023, to declare the commercial operation of the Subansiri Lower HE Project 2000 MW (8x250MW), Arunachal Pradesh (hereinafter referred to as the "Subansiri HEP/Project") without the enablement of Automatic Generation Control ("AGC") and subsequently seeking time for its installation in respect of Subansiri HEP(On admission).
	5.	30/MP/2025	SEIL	Petition under Section 79 of the Electricity Act, 2003, seeking direction upon the Respondents to remit Late Payment Surcharge on

			compounding basis, on delayed payments qua the Monthly Energy Bills and the Change in Law Bills issued in terms of the Power Purchase Agreement dated 01.04.2013 and subsequent
	6. 31/MP/2	2025 SEIL	amendments thereto (On admission) Petition under Section 79 of the Electricity Act, 2003 seeking directions upon the Respondents to pay interest computed on compounding basis for delay in payment of Monthly Invoices(s) issued in terms of the Power Supply Agreement dated 31.12.2021 and amendments thereto (On admission).
	7. 66/MP/2	2025 SEIL	
	8. 249/MP/	2025 EKIPTF	
•	9. 150/TD/	2025 SPMP	
1	0. 148/MP/	/2024 HPX	Petition under Section 66 of the Electricity Act read with Regulation 17(12), 54, 55 and 56 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 seeking additional time period for meeting the compliances as set out under Regulation 17 of the said Regulations (Re-hearing).
1	1. 361/MP/		Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in Bokaro-A Thermal Power Station (1x500 MW) of Damodar Valley Corporation (DVC) in compliance of Revised Emission Standards.
	2. 362/MP/		Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in KTPS U#1&2 (2x500 MW) of Damodar Valley Corporation (DVC) in compliance of Revised Emission Standards.
1	13. 508/A1	Г/2024 KPS1&3	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission

 		ı	12
			System being established by the Khavda PS1 and 3 Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of
			India Limited).
14.	507/TL/2024	KPS1&3TL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Khavda PS1 and 3 Transmission Limited.
15.	510/AT/2024	BITL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Barmer I Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
16.	509/TL/2024	BITL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Barmer I Transmission Limited
17.	493/AT/2024	SOTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the South Olpad Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
18.	494/TL/2024	SOTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to South Olpad Transmission Limited
19.	225/TL/2024	KTL	Petition under Section-14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for Grant of separate Transmission License for Augmentation of 2x500 MVA, 400/230kV transformation capacity (3rd & 4th ICTs) at Karur PS and Implementation of 1 no. of 230kV line bay at Karur 400/230kV PS for interconnection of REGS of M/s Nannai Solar Park private Limited on Regulated Tariff Mechanism (RTM) route.
20.	513/TL/2024	ERESXXXIX	Application under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other Related Matters) Regulation, 2024 and any other amendments thereon issued from time to time by this Hon'ble Commission, if any, for grant of Transmission License to Eastern Region Expansion Scheme - XXXIX Power Transmission Limited.

	24	51 // \T/2024	ERESXXXIX	Potition under Section 52 of the Electricity Act
	21.	514/AT/2024		Petition under Section 63 of the Electricity Act, 2003 seeking adoption of the Transmission Charges of the Eastern Region Expansion Scheme XXXIX to be established by ERES-XXXIX Power Transmission Limited.
11.3.2025 Tuesday At 10.30 P.M. Miscellaneous Petitions	1.	161/MP/2025	RSVPL	Petition under Section 79 of the Electricity Act, 2003 for seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of Change in Law event on account of Hon'ble Supreme Court of India's Order dated 19.04.2021 in Writ Petition (Civil) No. 838 of 2019 titled M.K. Ranjitsinh & Ors. v. Union of India & Ors. and compensation to offset financial/ commercial impact of Change in Law events on account of increase in the rate of goods and services tax from 5% to 12 % by way of Notification No. 8/2021- central tax (rate) dated 30.09.2021 (On admission).
	2.	166/MP/2025	APCPDCL	Petition under Section 79(1)(k) of the Electricity Act, 2003 read with Regulation 17 and 18 of the CERC (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022 seeking condonation of delay in complying with the procedure of issuance of Renewable Energy Certificates for FY 2023-24 and other consequential reliefs(On admission).
	3.	174/MP/2025	DVC	Petition under Section 79(1)(a) of the Electricity Act,2003 read with Chapter V, Regulation 96 and 102 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for extension of the date 30.11.2024, which has been prescribed for filing the truing up petition for the period 2019-24, in respect of Chandrapura Thermal Power Station, Unit-III (130 MW) (On admission)
	4.	301/MP/2025	TPSL	Petition under Section 79 (1) (k) of the Electricity Act 2003 read with Regulation 19 (3) of the Central electricity regulatory commission (Indian Electricity Grid Code) (First amendment) Regulations, 2024 seeking extension of infirm power injection for 100 mw solar component out of the SECI 600 MW Hybrid Project (On admission).
	5.	254/AT/2025	NTPC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for procurement of power from the 760 MW Firm and Dispatchable Power (Assured Peak Power Supply) from ISTS-Connected Renewable Energy Power Projects as per the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Firm and Dispatchable Power from Grid Connected Renewable Energy Power Projects with Energy Storage Systems, Ministry of Power, Government of India dated 09.06.2023 and its amendments thereof.
	6.	247/TL/2025	BRTL	Application under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 readwith Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 seeking Transmission License for Bijapur REZ Transmission Limited
	7.	248/AT/2025	BRTL	Petition under Section 63 readwith Section 79, including Section 79(1)(c) and (d) of Electricity Act, 2003 seeking adoption of Transmission

			Charges payable by Central Transmission Utility of India Ltd./ Respondent No. 1 for implementation of the Transmission Scheme for integration of Bijapur REZ in Karnataka by the Petitioner.
8.	429/MP/2024	KMTL	Petition for approval under Section 17 (3) and Section 17 (4) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 for creation of security interest by way of hypothecation, charge or assignment over rights, title, interest, claims, demands, benefits under, clearance, project documents (except fixed assets), agreements and approvals of Kohima-Mariani Transmission Limited in favour of the Debenture Trustee, i.e., Axis Trustee Services Limited (Respondent No. 8) and for approval of documents creating security and of other documents in relation to the financing of the Transmission Project build, owned, operated and maintained by Kohima-Mariani Transmission Limited.
9.	62/AT/2025	SECIL	Petition under Section 63 of the Electricity Act, 2003 for the Adoption of the Tariff of Wind Power Projects (Tranche XVII) connected to the Inter-State Transmission System (ISTS) and Selected through Competitive Bidding Process as per the Guidelines dated 26.07.2023 of the Ministry of Power, Government of India
10	64/AT/2025	BAPTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Bikaner A Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
11	. 63/TL/2025	BAPTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Bikaner A Power Transmission Limited
12	61/TL/2025	KIVAPTL	Application under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 for grant of separate Transmission Licence for Augmentation of Transformation Capacity at KPS3 (GIS) S/s under Khavda Phase V Part B3 Scheme under Regulated Tariff Mechanism (RTM) route.
13		JKTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Jam Khambhaliya Transmission Limited.
14	. 84/TD/2025	KEIL	Petition under Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 (1) Central Electricity Regulatory Commission (Procedure,

				Terms and Conditions for grant of trading licence and other related matters) Regulations,
				2020 for grant of Trading licence.
	15.	315/MP/2023	SPL	Petition under Sections 79 (1) (b) and (f) of the
				Electricity Act, 2003 read with Article 13.2(b) of the Power Purchase Agreement dated
				07.08.2007 executed between Sasan Power
				Limited and its Long-Term Customers (Procurers) for compensation due to Change in
				Law events (on admissibility).
	16.	277/MP/2024	IEX	Petition under Section 66 of the Electricity Act 2003 read with Regulation 25 of the CERC
				(Power Market) Regulations, 2021 for approval
				of introduction of Green-Real Time Market (G-RTM) at Indian Energy Exchange Limited.
	17.	232/MP/2024	TWEPL	Petition under Sections 66 and 79 of the
				Electricity Act, 2003 read with Regulations 4, 10 and 18 of the Central Electricity Regulatory
				Commission (Terms and Conditions for
				Renewable Energy Certificates for Renewable
11.3.2025	18.	1/TT/2025	PGCIL	Energy Generation) Regulations, 2022. Petition for truing up of Transmission Tariff for
Tuesday		.,,2020	. 33.2	2019-24 and determination of Transmission
At 3.00 P.M. Transmission Tariff				Tariff for 2024-29 tariff block for 02 Nos. 400 kV
Petitions				line Bays at Parli (POWERGRID) Switching Station (for Parli New (TBCB)-Parli
				(POWERGRID) 400 kV D/C (Quad) line under
Coram: Member (RBV)				TBCB) and 2 Nos. 765 kV line Bays at Solapur (POWERGRID) Sub-station (for Parli New
Member (HD)				(TBCB)-Solapur (POWERGRID) 765 kV D/C line
-				under TBCB route) under "POWERGRID works
Through online videoconferencing				associated with Western Region Strengthening Scheme XV" in Western Region.
	19.	3/TT/2025	PGCIL	Petition for truing up of Transmission tariff for
				2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset under
				"Transmission System associated with Solapur
				STPP (2x660 MW) Part-A" in the Western Region.
	20.	6/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for
				2019-24 and determination of Transmission
				Tariff for 2024-29 tariff block for Asset-A: 1 number 765 kV line bay at 765/400 kV Bilaspur
				Pooling Station for Sipat STPS (NTPC) -
				Bilaspur PS (PG) 765 kV 3rd S/C) and Asset-B: 2 Numbers 765 kV line bays at 765/400 kV
				Bilaspur Pooling Station (POWERGRID) for
				Bilaspur PS (PG)-Rajnandgaon(TBCB) 765 kV
				D/C line along with 2 Numbers 240 MVAR, 765 kV Switchable Line Reactors at 765/400 kV
				Bilaspur Pooling Station end under
				POWERGRID Works associated with Additional
				System Strengthening for Sipat STPS in Western Region
	21.	17/TT/2025	PGCIL	Petition for truing up of Transmission tariff for
				2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined
				Asset under POWERGRID works associated
				with TBCB lines under common transmission
				system for Phase-II generation projects in Odisha in Eastern & Western Region.
	22.	18/TT/2025	PGCIL	Petition for truing up of Transmission tariff for
				2019-24 and determination of transmission tariff for 2024-29 tariff block for Interconnection
				between India and Bangladesh Electrical Grids
				for India portion in Eastern region.

23		PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined Asset under Transmission system associated with Sub-station works Associated with System Strengthening in Southern Region for Import of Power from Eastern Region.
24	. 29/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 2 nos. 400 kV line bays at Muzaffarpur Substation for termination of Muzaffarpur (PG)- Darbhanga (TBCB) 400 kV D/C (Triple snowbird) line under Eastern Region Strengthening Scheme VI.
25	. 33/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined Asset under System Strengthening - X in Southern Region.
26	. 34/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined Asset under Provision of line bays for the Scheme-Connectivity lines for Maheshwaram (Hyderabad) 765/400 kV Pooling Station in Southern Region.
27	. 35/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined Asset under Procurement of Spare converter Transformer for VIZAG HVDC system in Southern Region.
28	. 57/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Asset-1: Conversion of existing 2x63 MVAR line reactors at Bhachau end of Bhachau EPGL 400kV D/c line to switchable line reactors along with two nos. of 400kV Reactor bays associated with Part A: PG works associated with Western Region Strengthening Scheme - 21 and Asset-2: 1 No. 220 kV GIS Line Bays at Bhuj s/s associated with part-B: Extension works at Bhuj PS for interconnection of RE projects in Western Region.
29	. 85/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined asset under Augmentation of transformation capacity and reactive compensation in Eastern Region.
30	. 103/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset: 765/400kV,1500MVA ICT-1 & ICT-2 along with associated bays at Dharamjaygarh Substation under Supplementary Transmission Scheme of IPP Projects in Chattisgarh in Western Region.
31		PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for 05 Nos of Asset under "North Eastern Region Strengthening Scheme-VIII? in North Eastern Region
32	. 169/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Tumkur

				(Pavagada) Pooling station Devanahally (KPTCL) 400kV D/C (Quad) line along with associated bays and equipment's at Tumkur (Pavagada) Pooling station & Devanahally (KPTCL) under Additional ATS for Tumur (Pavagada) under Transmission system for Ultra Mega Solar Power Park at Tumkur (Pavgada), Karnataka - Phase II (Part B) in Southern Region.
	33.	184/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Asset-I:400 kV D/C Lara STPS-I to Raigarh (Kotra) Pooling Station Transmission Line along with associated bays at Raigarh (Kotra) Pooling Station and Asset-II: 400 kV D/C (Quad) Lara STPS-I - Champa Transmission Line along with associated bays at Champa Pooling Station under Transmission System associated with Lara STPS-I (2x800 MW) Generation Project of NTPC in Western Region.
	34.	459/TT/2024	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined Asset under Conversion of fixed line Reactors to Switchable line Reactors in Southern Region.
	35.	457/TT/2024	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Asset under Transmission System for controlling High Loading of Nellore (PG)-Nellore PS 400 kV (Quad) D/C line in Southern Region.
	36.	460/TT/2024	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for assets under Installation of Bus reactors at Cuddapah, Nellore PS, Kurnool, Raichur and Thiruvalam in Southern Region.
	37.	461/TT/2024	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined Asset under Augmentation of transformation capacity in Southern Region.
	38.	464/TT/2024	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined Asset under Common Transmission scheme associated with ISGS projects in Nagapattinam/Cuddalore area of Tamil Nadu -Part-A1 (b) in Southern Region.
	39.	475/TT/2024	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined Asset under System Strengthening-XXI in Southern Region.
	40.	463/TT/2024	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined Asset under Sub-station works associated with additional inter-regional AC link for import of power into Southern Region i.e., Warora-Warangal and Chilakaluripeta-Hyderabad - Kurnool 765kV Link in Southern Region.
13.3.2025 Thursday At 10.30 A.M	1.	252/TL/2025	RPTL	Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure,

Г <u></u>	Т			
Miscellaneous Petitions				Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Rajasthan Part I Power Transmission Limited.
	2.	253/AT/2025	RPTL	Application under Section-63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by Rajasthan Part I Power Transmission Limited.
	3.	240/AT/2025	NTPC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for procurement of power from the 1200MW ISTS- Connected Wind-Solar Hybrid Power Projects as per the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind-Solar Hybrid Power Projects, Ministry of Power, Government of India dated 21.08.2023 and its amendments thereof
	4.	243/AT/2025	SECIL	Petition under Section 63 of the Electricity Act, 2003 for the adoption of the tariff of 600 MW Solar Power PV Projects (Tranche XVIII) connected to the Inter-State Transmission (ISTS) and selected through competitive bidding process as per the Guidelines dated 28.07.2023 of the Ministry of Power, Government of India
	5.	322/TL/2024	NERGSPTL	Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 seeking grant of Transmission License to NERGS-I Power Transmission Limited.
	6.	486/TL/2024	RNTL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for amendment of existing RTM Transmission License to POWERGRID Ramgarh Transmission Limited to include transmission project Augmentation of transformation Capacity at 400/220 kV Fatehragh-III PS(Section-1) by 400/200 kV, 1x500 MVA ICT(5th).
	7.	148/MP/2024	НРХ	Petition under Section 66 of the Electricity Act read with Regulation 17(12), 54, 55 and 56 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 seeking additional time period for meeting the compliances as set out under Regulation 17 of the said Regulations (Re-hearing).
13.3.2025 Thursday At 2.30 P.M Transmission Tariff Petitions	8.	468/TT/2024	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined Asset under System Strengthening-II in Southern Region
Coram: Member (RBV) Member (HD)	9.	207/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Transmission System associated with Sasan Ultra Mega Power Project (UMPP).

	19.	274/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission
	18.	288/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Rangit Transmission System in Eastern Region under.
	17.	287/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Kahalgaon Stage-II, Phase-I Transmission System? in Eastern, Northern and Inter Regional link between Northern & Western Region.
	16.	294/TT/2025	PGCIL	Petition for Approval under sub-Section(4) of Section 28 of Electricity Act 2003 for determination of truing up of Charges for the period 2019-24 block. ii. Fees and Charges for the period 2024-29 block for Unified Load Dispatch & Communication Scheme (POWERGRID portion i.e. Communication system portion and SLDC system retained by the petitioner after formation of POSOCO) in Eastern Region.
	15.	290/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Assets under "Transmission System associated with Koteshwar HEP in the Northern Region.
	14.	293/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset-I: New EMS/SCADA at SLDCs of UPPTCL, RRVPNL, DTL, HVPNL, BBMB, PSPTCL, HPSEBL and J&K PDD, Asset-II: New EMS/SCADA at SLDCs of UPPTCL and J&K PDD under Expansion and Replacement of existing SCADA/EMS System at SLDCs of Northern Region
	13.	292/TT/2025	PGCIL	Petition for truing up of fees and charges for 2019-24 for Unified Load Despatch & Communication Scheme (POWERGRID portion i.e. Communication system portion and SLDC system retained by the Petitioner after formation of POSOCO) in the Northern Region.
	12.	291/TT/2025	PGCIL	Petition for truing up of fees & charges for 2019- 24 and determination of fees & charges for 2024-29 tariff block for Communication Scheme under National Load Dispatch center (POWERGRID portion) under Sub-section(4) of Section 28 of Electricity Act, 2003.
	11.	285/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for assets under Fibre Optic communication system (847.124 km) in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave links in Southern Region
Through online videoconferencing	10.	286/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Unified Load Despatch & Communication Scheme (POWERGRID portion i.e. Communication system portion and SLDC system retained by the petitioner after formation of POSOCO) in Southern Region.

	•			
				tariff for 2024-29 tariff block for 50 MVA Auto Transformer at Malda in Eastern Region.
	20.	289/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for assets under Line bays and Reactor Provisions at POWERGRID Sub-stations associated with System Strengthening for Western Region.
	21.	295/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Unified Load Despatch & Communication Scheme (POWERGRID portion i.e. Communication system portion and SLDC system retained by the petitioner after formation of POSOCO) in Western Region.
	22.	281/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Start-up Power to DVC and Maithon Right Bank Generation Projects in Eastern Region
	23.	318/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for assets under Fiber Optic Communication System in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave Links in Northern Region.
18.3.2025 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	346/MP/2025 alongwith I.A.No.23/2025	RGESPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 challenging Revocation Notice dated 10.03.2025 (received on 11.03.2025) issued by Central Transmission Utility of India Limited to ReNew Green (MHP One) Pvt. Ltd. and seeking directions against revocation of connectivity(Interlocutory application for interim directions)(On admission).
	2.	347/MP/2025 alongwith I.a.No.24/2025	RGESPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 challenging Revocation Notices dated 10.03.2025 (received on 11.03.2025) issued by Central Transmission Utility of India Limited to ReNew Green Energy Solutions Pvt. Ltd. and seeking directions against revocation of connectivity(Interlocutory application for interim directions)(On admission).
	3.	18/I. A/2025 in Petition No.227/MP/2022	RPPL	Interlocutory application seeking issuance of interim directions in Petition under Section 79 of the Electricity Act, 2003 seeking to set aside Transmission Charges bills raised by CTUIL and declaration that the Petitioners stands discharged from performance under Transmission Service Agreement dated 29.1.2018, LTA Agreement dated 29.1.2018 (Tranche 1), Agreement for Long Term Access dated 6.9.2018 (Tranche 2) and Bipartite Connection Agreement dated 11.1.2019 executed between ReNew Power Pvt. Ltd. and Central Transmission Utility of India Ltd. (earlier

			Power Grid Corporation of India Ltd.) on account of Force Majeure and impossibility of performance under the Power Purchase Agreement dated 23.5.2022 executed with Solar Energy Corporation of India Ltd and
4.	244/AT/2025	KITL	consequential relief thereto. Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Kudankulam ISTS Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
5.	245/TL/2025	KITL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Kudankulam Transmission Limited.
6.	236/AT/2025	RIV4APTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Rajasthan IV 4A Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
7.	237/TL/2025	RIV4APTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Rajasthan IV 4A Power Transmission Limited
8.	234/AT/2025	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 2000 MW Inter-State Transmission System (ISTS) Solar PV Power Projects with 1000 MW/4000 MWh Energy Storage Systems (ESS) and selected through competitive bidding process (SECI-ISTS-XVII) as per the guidelines of the Government of India
9.	69/TL/2025	B BPTL	Application under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to grant of Transmission Licence to Bikaner B Power Transmission Limited.
10.	380/MP/2023	NTPCREL	Petition under Section 79(1)(a) & (f) of the Electricity Act, 2003 ("Act") read with Article 11 of the Power Purchase Agreement dated 01.06.2022 ("PPA") executed between Petitioner and Solar Energy Corporation.
11.	218/MP/2022	CAPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 17 of the PPA dated 23.03.2007 between Coastal Andhra Power Limited and Distribution licensees of States of Andhra Pradesh, Telangana, Maharashtra, Karnataka and Tamil Nadu for wrongful termination of the PPA by APSPDCL
12.	105/MP/2023	APSPDCL	Petition under Section 79 of the Electricity Act, 2003 with respect to PPA dated 23.03.2007

	13.	255/MP/2025 alongwith I.A.No.13/2025	RSPPL	between Coastal Andhra Power Limited and Distribution licensees of States of Andhra Pradesh, Telangana, Maharashtra, Karnataka and Tamil Nadu seeking directions to CAPL to pay the balance of Rs. 100 crores (out of 400 crores) in terms of Section 79 of the Electricity Act, 2003 read with Article 3.3.2 of the Power Purchase Agreement dated 23.03.2007 along with interest till actual date of payment; further direct the CAPL to pay the interest on delayed payments with respect to Rs. 300 crores from date of termination of PPA till date of realization of Performance Bank Guarantees. Petition under Section 79 of the Electricity Act, 2003 challenging the Bills of Supply for Bilateral Charges dated 02.12.2024 and 01.01.2025, raised by Central Transmission Utility of India Ltd. being contrary to the CERC (Sharing of
				Inter-State Transmission Charges and Iosses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 (Interlocutory application for interim reliefs)
	14.	242/MP/2024	ASEBOPL	Petition under Sections 79 of the Electricity Act, 2003 seeking for quashing of the 3 Bills/ Invoices dated (i) 22.03.2024; (ii) 22.03.2024 and (iii) 02.04.2024 issued by the Central Transmission Utility of India Limited (CTUIL), cumulatively of Rs. 2,62,71,559/- and for a declaration that the Petitioner has no liability towards payment of transmission charges corresponding to its Long-Term Open Access/ General Network Access Quantum of 600 MW
	15.	216/MP/2024 alongwith I.A. No.66/2024	RSVPL	Petition under Section 79 of the Electricity Act, 2003 challenging the levy of Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to the CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 (Interlocutory application for urgent listing and interim reliefs).
	16.	271/MP/2024	AXPPL	Petition under Section 79(1) (c) and 79 (1) (f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023. to quash the impugned Invoice dated 22.3.2024 for the Month of February 2024, impugned Invoice dated 22.3.2024 for the month of March, 2024 and impugned Invoice dated 2.4.2024 issued for the month of April, 2024 by CTUIL.
18.3.2025 Tuesday At 2.30 P.M.	17.	463/MP/2014 alongwith I.A.No.40/2019	GMRVPGL	Petition under Section 79(I)(f) of the Electricity Act, 2003 for a direction to the Respondents to pay additional fixed charge of Rs.0.439/KWH for the balance period of PPA (Interlocutory application for bringing on record additional documents) (Re-hearing).
	18.	OP No. 71/2012	GMRVPGL	Petition under Section 86(1) (b) of the Electricity Act, 2003 seeking consent of the Commission (Re-hearing).
	19.	OP NO.72/2012	GMRVPGL	Petition under Section 86 (1) (f) of the Electricity Act 2003 for a direction to the respondents to pay additional fixed charges of Rs. 0.439 Ps/KWH for the balance period of the PPA (Rehearing).

20.3.2025 Thursday At 10.30 A.M Miscellaneous Petitions	1.	178/MP/2025	ARPL	Petition under Section 79 of the Electricity Act, 2003 read with the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects (Bidding Guidelines) and Articles 4 and 13 of the Power Purchase Agreement dated 25.07.2022 executed between Anupavan Renewables Private Limited and Solar Energy Corporation of India Limited. (On admission)
	2.	179/MP/2025	DBPL	Petition under Section 79(1) (b) read with Section 79 (1) (f) of the Electricity Act, 2003 for adjudication of disputes pertaining to illegal recovery of Liquidated Damages by the Respondent from the Petitioner under the Power Purchase Agreement dated 19.08.2013 (On admission)
	3.	241/AT/2025	CESCL	Petition under Section 63 read with Section 79(1)(k) of the Electricity Act, 2003 for adoption of tariff for Long Term Procurement of Solar Power of 300 MW Power from Grid Connected Wind-Solar Hybrid Project under tariff Based Competitive Bidding for meeting Renewable Purchase Obligation (RPO) as per applicable regulations, which has been discovered through a transparent process by way of a competitive bidding conducted in terms of the competitive bidding guidelines issued by the Ministry of Power
	4.	242/AT/2025	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 600 MW Inter-State Transmission System (ISTS) connected Wind-Solar Hybrid Power Projects and selected through competitive bidding process (SECI-ISTS-IX) as per the guidelines of the Government of India
	5.	246/AT/2025	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 200 MW capacity awarded for assured Peak Supply of 800 MWh (200 MW x 4 Hrs.) from ISTS- connected Renewable Energy Power Projects (SECI-FDRE-VI) and selected through competitive bidding process as per the guidelines dated 09.06.2023 issued by the Ministry of Power, Government of India
	6.	238/AT/2025	NTPC	Petition under Section 63 of the Electricity Acct, 2003 for adoption of tariff of 1500 MW Solar PV Power Projects Connected to the Inter-State Transmission System (ISTS) and selected through a competitive bidding process as per the guidelines dated 28.07.2023 of the Ministry of Power, Government of India as amended from time to time
	7.	239/AT/2025	NTPC	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff of 1200 MW Solar Power Projects Connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process for the procurement of power from grid connected Solar PV Projects, dated 28.07.2023 of the Ministry of Power, Government of India as amended from time to time
	8.	235/AT/2025	NHPC	Petition under Section 63 of the Electricity Act 2003 for Adoption of Tariff 2100 MW (including capacity of 900 MW under Greenshoe Option) Firm & Despatchable Power from ISTS connected RE Power Projects coupled with Energy Storage System selected through

Competitive Bidding Process under Bidding Guldelines Issued by Ministry of Power, Govt. of India on 09.06.2023 9. 250/AT/2025 GIIKIITL Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Gadag II and Koppa II Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited. 10. 251/TL/2025 GIIKIITL Application under Section 14 & 15 of the Electricity Regulatory, Commission (Procedure, Terms and Conditions for Grant of Transmission License to Gadag II and Koppa II Transmission License and other related matters) Regulations, 2024 with respect to Transmission License and conditions for Grant of Transmission License and conditions for Grant of Transmission License and conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License and other related matters) Regulations, 2024 with respect to Transmission License and other related matters) Regulations, 2024 with the Central Electricity Regulatory Commission (Procedure, Transmission License) and other related matters Regulations, 2024 with the Central Electricity Act, 2003 read with respect to Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Navinal Transmission License to Seaten Region Expansion Scheme - XXXIX Power Transmission License to Eastern Region Expansion Scheme - XXXIX Power Transmission License of Established by ERES-XXXIX Power Transmission Limited and Bangladesh Power Development Board, under Section 33 of the Electricity Act, 2003 read with					
9. 250/AT/2025 GIIKIITL Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Gadagil and Koppal II Transmission Limited (a 100% wholly owned subsicilary of Power Grid Corporation of India Limited. 10. 251/TL/2025 GIIKIITL Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission Procedure, Terms and Conditions for Grant of Transmission License to Gadagil and Moppal II Transmission License to Gadagil and Moppal II Transmission License to Gadagil and Moppal II Transmission License to Rajasthan IV His Over Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License (and with Central Electricity Act, 2003 read with License to Navinal Transmission License (and With Central Electricity Act, 2003 read with License to Navinal Transmission License (and With Central Electricity Act, 2003 read with the Central Electricity Act, 2003 read with Act Central Electricity Act, 2003 read with Act Central Electricity Act, 2003					Guidelines issued by Ministry of Power, Govt.
Acit, 2003 for Adoption of Transmission Charges with respect to the Transmission Charges with respect to the Transmission System being established by the Gadagi II and Noppal II Transmission Limited (a 100% wholly owned substidiary of Power Grid Corporation of India Limited. 10. 251/TL/2025 GIIKITL Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory, 2003 read with Central Electricity Regulatory, 2024 with Central Electricity Regulatory, 2024 with respect to Transmission License and other related matters) Regulations, 2024 with Central Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, 1 of Transmission Limited Matters) Regulations, 2024 with respect to Transmission Limited Matters) Regulations, 2024 with respect to Transmission Limited Figure 1 of Transmission License to Rajastan IV H1 Power Transmission License to Rajastan IV H1 Power Transmission License and other related matters) Regulations, 2024 with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License and other related matters) Regulation, 2024 and any other section of Transmission License and other Related Matters) Regulation, 2024 and any other section than the Central Regulation of the Transmission License of Eastern Region Expansion Scheme x XXXIX Powe	•		050/47/0005	OULCUT	
Charges with respect to the Transmission System being established by the Gadag II and Koppal II Transmission Limited (a 100% whole) when desubsidiary of Power Grid Corporation of India Limited. 10. 251/TL/2025 GIIKIITL Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Gadag II and Koppal II Transmission Limited. 11. 491/TL/2024 R-IV-H1PTL Application under Section 14 & 15 of the Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License and other related matters) Regulations, 2024 with the Central Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Limited 12. 424/TL/2024 JTL Application under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Limited 13. 426/TL/2024 NNTL Application under Section-14, 15, 79(1)(e) of the Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Limited. 14. 513/TL/2024 NNTL Application under Section-14, 15, 79(1)(e) of the Electricity Regulatory Commission (Procedure, Transmission Limited. 15. 514/AT/2024 ERESXXXIX ERESTAXIX ERESTAXIX ERESTAXIX (Papilication under Section 14, 15, 73(1)(e) of the Electricity Act, 2003 read with the Central Of Transmission License to Navinal Transmission License and other Related Matters? Regulation, 2024 and any other Amendments thereon issued from time to time by this horbite Commission, if yor fo		9.	250/A1/2025	GIIKIITL	
System being established by the Gadagi I and Noppal II Transmission Limited (a 10% wholly owned subsidiary of Power Grid Corporation of India Limited. 10. 251/TL/2025 GIIKITL Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Act, 2003 read with Central Electricity Regulatory, Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Gadagi I and Koppal II Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Gadagi I and Koppal II Transmission License and other related to Electricity Act, 2003 read with Central Electricity Act, 2003 read with Central Electricity Act, 2003 read with Central Electricity Act, 2003 read with the Central Electricity Act, 2003 read with the Central Electricity Regulatory, 2024 with Central Electricity Regulatory, 2024 with Central Electricity Act, 2003 read with the Central Electricity Act, 2003 read with Active					
Koppal II Transmission Limited (a 100% whold) owned subsidiary of Power Grid Corporation of India Limited.					
owned subsidiary of Power Grid Corporation of India Limited. 10. 251/TL/2025 GIIKITL Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Act, 2003 read with Central Electricity Regulatory, Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Gadag II and Koppal II Transmission License to Gadag II and Koppal II Transmission License to Gadag II and Koppal II Transmission License and other related to Electricity Act, 2003 read with Central Electricity Act, 2003 read with the Central Electricity Act, 2003 read with the Central Electricity Regulatory, 2024 with respect to Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Jamnagar Transmission License to Jamnagar Transmission License and other related matters) Regulations, 2024 with Central Electricity Act, 2003 read with Central Electricity Act, 2003 read with Central Electricity Act, 2003 read with the Central Electricity Act, 2003 read					
India Limited. India Limited.					
10. 251/TL/2025 GIIKIITL Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Gadag II and Koppal II Transmission License United Act (2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License to Rajasthan IV HT Power Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License and other Related matters) Regulations, 2024 with respect to Grant of Transmission License to Navinal Transmission License to Navinal Transmission License to Navinal Transmission License to Navinal Transmission License to Additional Transmission License to Additional Transmission License to Transmission License to Eastern Region Expansion Scheme - XXXIX Power Transmission Limited Matters) Repulation, 2024 and any other amendments therefore insect for intent to time by this Horble Commission, if any, for grant of Transmission License to Eastern Region Expansion Scheme - XXXIX Power Transmission Limited Matters) Repulation, 2024 and any other amendments therefore issued for the PPA ex					
Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters). Regulations, 2024 with respect to Transmission License to Gadag II and Koppal II Transmission License to Gadag II and Koppal II Transmission License and Morpal II Transmission Limited. Application under Section 14 & 15 of the Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Rajasthan IV H1 Power Transmission License to Rajasthan IV H1 Power Transmission License and other related matters) Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Jamnagar Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Navina Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License to Navina Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License to Navina Transmissi					
Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Gadag II and Koppal II Transmission License to Rajastian IV Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License to Rajastian IV HI Power Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License and conditions for Grant of Transmission License and conditions for Grant of Transmission License and conditions for Grant of Transmission License to Navinal Transmission License to Central Electricity Act, 2003 read with the Central Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapan Nigam Limit		10.	251/TL/2025	GIIKIITL	
Terms and Conditions for Crant of Transmission License and other related matters; Regulations, 2024 with respect to Transmission License to Sadag II and Koppal II Transmission Limited. 11. 491/TL/2024 R-IV-H1PTL Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Rajasthan IV H1 Power Transmission License to Rajasthan IV H1 Power Transmission License to Rajasthan IV H1 Power Transmission License and other related matters; Regulations, 2024 with respect to Grant of Transmission License and other related matters; Regulations, 2024 with respect to Grant of Transmission License and other related matters; Regulations, 2024 with respect to Grant of Transmission License and other related matters; Regulations, 2024 with respect to Grant of Transmission License and other related matters; Regulations, 2024 with respect to Grant of Transmission License and other related matters; Regulations, 2024 with respect to Grant of Transmission License and other related matters; Regulations, 2024 with respect to Grant of Transmission License and other related matters; Regulations, 2024 with respect to Grant of Transmission License and other related matters; Regulations, 2024 with respect to Grant of Transmission License and other Related Matters; Regulations, 2024 with respect to Transmission License and other Related Matters; Regulations, 2024 with respect to Rajadas and Conditions for Grant of Transmission License and other Related Matters; Regulations, 2024 and any other amendments thereon issued from time to time by this Hon'ble Commission, if any, for grant of Transmission License and other Related Matters; Regulations, 2024 and any other amendments thereon issued from time to time by this Hon'ble Commission, if any, for grant of Transmission Limited. 15. 514/AT/2024 ERESXXXI					
Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Gadag II and Koppal II Transmission License to Gadag II and Koppal II Transmission License to Gadag II and Koppal II Transmission Limited. 11. 491/TL/2024 R-IV-H1PTL Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Act, 2003 read with Central Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Rathania IV-H1 Power Transmission License to Rathania IV-H1 Power Transmission License to Rathania IV-H1 Power Transmission License and other related matters) Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Jamnagar Transmission Limited. 13. 426/TL/2024 NNTL Application under Section-14, 15, 79(1)(e) of the Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Limited and Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Navinal Transmission Limited 14. 513/TL/2024 ERESXXXIX Application under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Limited 15. 514/AT/2024 ERESXXXIX Papplication under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 read with Articity Act, 2003					
matters) Regulations, 2024 with respect to Transmission License to Gadag II and Koppal II Transmission License to Gadag II and Koppal II Transmission License to Gadag II and Koppal II Transmission Limited. 491/TL/2024 R-IV-H1PTL Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License in the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License to Jannagar Transmission License to Jannagar Transmission License to Marinal Electricity Act, 2003 read with Central Electricity Act, 2003 read with Central Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License and other related matters) Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other Related Matters) Regulation, 2024 and any other amendments thereon issued from time to time by this Hon'ble Commission, if any, torgrant of Transmission License Eastern Region Expansion Scheme XXXIX Power Transmission Limited. 15. 514/AT/2024 ERESXXXIX Petition under Section 63 of the Electricity Act, 2003 seeking adoption of the Transmission Charges of the Eastern Region Expansion Scheme XXXIX to be established by ERES-XXXIX Power Transmission Limited. 16. 265/MP/2023 DVC Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the N					
Transmission Lientee to Gadag II and Koppal I Transmission Limited. 11. 491/TL/2024 R-IV-H1PTL Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Rajasthan IV H1 Power Transmission License to Rajasthan IV H1 Power Transmission Limited Application under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 read with the Central Fransmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License and other related matters) Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Navinal Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Navinal Transmission License to Navinal Transmission License and other Related Matters) Regulation, 2024 with respect to Grant of Transmission License and other Related Matters) Regulation, 2024 and any other amendments thereon issued from time to time by this Hon'ble Commission, if any, for grant of Transmission License to Eastern Region Expansion Scheme - XXXIX Power Transmission Limited. 15. 514/AT/2024 ERESXXXIX Petition under Section 63 of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapan Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PFA dated 6.9.2018					
11. 491/TL/2024 R-IV-H1PTL Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission Limited. 12. 424/TL/2024 JTL Application under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Jamnagar Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Navivial Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Navivial Transmission License to Navivial Transmission License and other Related Matters) Regulation, 2024 and any other amendments thereon issued from time to time by this Hon'ble Commission (Procedure, Terms and Conditions for Grant of Transmission License to Eastern Region Expansion Scheme - XXXIX Power Transmission License to Eastern Region Expansion Scheme - XXXIX Power Transmission Limited. 15. 514/AT/2024 ERESXXIXI Petition under Section 63 of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigmar Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 63-2018					
11. 491/TL/2024 R-IV-H1PTL Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Rajasthan IV H1 Power Transmission Limited Application under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Jamnagar Transmission Limited antersis Regulations, 2024 with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Navinal Transmission License to Navinal Transmission License to Navinal Transmission License and other Related Matters) Regulation, 2024 and any other amendments thereon issued from time to time by this Hon'ble Commission, if any, for grant of Transmission Scheme - XXXIX Power Transmission License to Eastern Region Expansion Scheme - XXXIX Power Transmission Charges of the Eastern Region Expansion Scheme - XXXIX Power Transmission Charges of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9-2018					
Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Rajasthan IV H1 Power Transmission Limited 12. 424/TL/2024 JTL Application under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Jamnagar Transmission License to Jamnagar Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Navinal Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Navinal Transmission License to Navinal Transmission License and other Related Matters, Regulation, 2024 and any other amendments thereon issued from time to time by this Hon'ble Commission (Procedure, Terms and Conditions for Grant of Transmission License to Eastern Region Expansion Scheme - XXXIX Power Transmission License to Eastern Region Expansion Scheme - XXXIX Power Transmission License (Portant of Transmission License (Portant of Transmission License (Portant of Transmission License) Portant of Transmission License (Portant of T					
Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Rajasthan IV H1 Power Transmission Limited 12. 424/TL/2024 JTL Application under Sections 14, 15, 79(1)(e) of the Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Jamnagar Transmission Limited (Power License) (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Navinal Transmission License to Navinal Transmission License to Avainal Transmission License (Power License) (Procedure, Terms and Conditions for Grant of Transmission Regulation, 2024 and any other amendments thereon issued from time to time by this Hon'ble Commission (Procedure, Terms and Conditions for Grant of Transmission License to Eastern Region Expansion Scheme - XXXIX Power Transmission Charges of the Eastern Region Expansion Scheme - XXXIX Power Transmission Charges of the Eastern Region Expansion Scheme - XXXIX Power Transmission Procedure, Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC Dursuant to PSA dated 6.9-2018		11.	491/TL/2024	R-IV-H1PTL	
Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Rajasthan IV H1 Power Transmission Limited 12. 424/TL/2024 JTL Application under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Jamnagar Transmission Limited. 13. 426/TL/2024 NNTL Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Navinal Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Navinal Transmission License and other related matters) Regulation, 2024 with respect to Grant of Transmission License and other related Matters) Regulation, 2024 and any other amendments thereon issued from time to time by this Hon'ble Commission, if any, for grant of Transmission License and other Related Matters) Regulation, 2024 and any other amendments thereon issued from time to time by this Hon'ble Commission, if any, for grant of Transmission License to Eastern Region Expansion Scheme - XXXIX Power Transmission Limited. 15. 514/AT/2024 ERESXXXIX Petition under Section 63 of the Electricity Act, 2003 seeking adoption of the Transmission Charges of the Eastern Region Expansion Scheme XXXIX to be established by ERES-XXXIX Power Transmission Limited. 16. 265/MP/2023 DVC Petition under Section Box-to-back-to-back basis with DVC pursuant to PSA dated 69.2018 with DVC pursuant to					
Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Rajasthan IV H1 Power Transmission License to Rajasthan IV H1 Power Transmission Limited 12. 424/TL/2024 JTL Application under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission Licence to Jamnagar Transmission Limited. 13. 426/TL/2024 NNTL Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Navinal Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License and other Related Matters) Regulation, 2024 and any other amendments thereon for Grant of Transmission License and other Related Matters) Regulation, 2024 and any other amendments thereon issued from time to time by this Hon'ble Commission, if any, for grant of Transmission License to Eastern Region Expansion Scheme - XXXIX Power Transmission Limited. 15. 514/AT/2024 ERESXXXIX ERESXXXIX Petition under Section 63 of the Electricity Act, 2003 seeking adoption of the Transmission Charges of the Eastern Region Expansion Scheme XXXIX to be established by ERES-XXXIX Power Transmission Limited. 16. 265/MP/2023 DVC Petition under Section 63 of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018					, , ,
matters) Regulations, 2024 with respect to Transmission License to Rajasthan IV H1 Power Transmission Limited 12. 424/TL/2024 JTL Application under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Jamnagar Transmission License to Jamnagar Transmission License to Jamnagar Transmission License and other related matters) Regulations for Grant of Transmission License and other related matters Regulations, 2024 with respect to Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Navinal Transmission License and other related matters Regulations, 2024 with respect to Grant of Transmission License to Navinal Transmission License and other related matters Regulations, 2024 with respect to Grant of Transmission License and other related Matters) Regulations for Grant of Transmission License and other Related Matters) Regulation, 2024 and any other amendments thereon issued from time to time by this Hon'ble Commission, if any, for grant of Transmission License on Eastern Region Expansion Scheme - XXXIX Power Transmission Limited. 15. 514/AT/2024 ERESXXXIX Petition under Section 63 of the Electricity Act, 2003 seeking adoption of the Transmission Charges of the Eastern Region Expansion Scheme XXXIX to be established by ERES-XXXIX Power Transmission Limited. 16. 265/MP/2023 DVC Petition under Section 63 of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 69.2018 with DVC pursuant to PSA dated 69.2018 with the DVC pursuant to PSA dated 69.2018 with DVC pursuant to PSA dated 69.2018 with the DVC pursuant to PSA dated 69.2018 with the DVC pursuant to PSA dated 69.2018 with DVC					
Transmission License to Rajasthan IV Hi Power Transmission Limited 12. 424/TL/2024 JTL Application under Sections 14, 15, 79(1)(e) of the Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission Licence to Jamnagar Transmission Licence and other related matters) Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License and other related matters) Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related Matters) Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other Related Matters) Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other Related Matters) Regulation, 2024 and any other amendments thereon issued from time to time by this Hon'ble Commission, if any, for grant of Transmission License to Eastern Region Expansion Scheme - XXXIX Power Transmission License to Eastern Region Expansion Scheme - XXXIX Power Transmission Limited. 15. 514/AT/2024 ERESXXXIX Petition under Section 63 of the Electricity Act, 2003 seeking adoption of the Transmission Charges of the Eastern Region Expansion Scheme XXXIX to be established by ERES-XXXIX Power Transmission Limited. 16. 265/MP/2023 DVC Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018					
Transmission Limited 12. 424/TL/2024 JTL Application under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License and other related matters) Regulations (2024 with respect to Grant of Transmission License to Jamnagar Transmission Limited. 13. 426/TL/2024 NNTL Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Navinal Transmission Limited 14. 513/TL/2024 ERESXXXIX Application under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Act, 2003 seeking and option of the Transmission Charges of the Eastern Region Expansion Scheme - XXXIX Power Transmission Limited. 15. 514/AT/2024 ERESXXXIX Petition under Section 63 of the Electricity Act, 2003 seeking adoption of the Transmission Charges of the Eastern Region Expansion Scheme XXXIX to be established by ERES-XXIX Power Transmission Limited. 16. 265/MP/2023 DVC Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back bas					, , , , , , , , , , , , , , , , , , , ,
12. 424/TL/2024 JTL Application under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission Limited. 13. 426/TL/2024 NNTL Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Navinal Transmission License to Auditions for Grant of Transmission License and other Related Matters) Regulation, 2024 and any other amendments thereon issued from time to time by this Hon'ble Commission, if any, for grant of Transmission License to Eastern Region Expansion Scheme - XXXIX Power Transmission License to Eastern Region Expansion Scheme - XXXIX Power Transmission Limited. 15. 514/AT/2024 ERESXXXIX Petition under Section 63 of the Electricity Act, 2003 seeking adoption of the Transmission Charges of the Eastern Region Expansion Scheme XXXIX be established by ERES-XXXIX Power Transmission Limited. 16. 265/MP/2023 DVC Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018					
the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission Licence to Jamnagar Transmission Licence to Jamnagar Transmission Limited. 13. 426/TL/2024 NNTL Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Navinal Transmission Limited 14. 513/TL/2024 ERESXXXIX Application under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other Related Matters) Regulation, 2024 and any other amendments thereon issued from time to time by this Hon'ble Commission, if any, for grant of Transmission License to Eastern Region Expansion Scheme - XXXIX Power Transmission Limited. 15. 514/AT/2024 ERESXXXIX Petition under Section 63 of the Electricity Act, 2003 seeking adoption of the Transmission Charges of the Eastern Region Expansion Scheme XXXIX to be established by ERES-XXIXIX Power Transmission Limited. 16. 265/MP/2023 DVC Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018		10	424/TI /2024	ITI	
Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission Licence to Jamnagar Transmission Limited. 13. 426/TL/2024 NNTL Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Navinal Transmission Limited 14. 513/TL/2024 ERESXXXIX Application under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other Related Matters) Regulation, 2024 and any other amendments thereon issued from time to time by this Hon'ble Commission, if any, for grant of Transmission License to Eastern Region Expansion Scheme - XXXIX Power Transmission Limited. 15. 514/AT/2024 ERESXXXIX Petition under Section 63 of the Electricity Act, 2003 seeking adoption of the Transmission Charges of the Eastern Region Expansion Scheme AXXIX Power Transmission Limited. 16. 265/MP/2023 DVC Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018		12.	424/1L/2024	JIL	
Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission Licence to Jamnagar Transmission Limited. 13. 426/TL/2024 NNTL Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Navinal Transmission Limited 14. 513/TL/2024 ERESXXXIX Application under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other Related Matters) Regulation, 2024 and any other amendments thereon issued from time to time by this Hon'ble Commission, if any, for grant of Transmission License to Eastern Region Expansion Scheme - XXXIX Power Transmission Limited. 15. 514/AT/2024 ERESXXXIX Petition under Section 63 of the Electricity Act, 2003 seeking adoption of the Transmission Charges of the Eastern Region Expansion Scheme XXXIX Dower Transmission Limited. 16. 265/MP/2023 DVC Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018					
Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission Licence to Jamnagar Transmission Limited. 13. 426/TL/2024 NNTL Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Navinal Transmission License to Navinal Transmission Limited 14. 513/TL/2024 ERESXXXIX Application under Section 14, 15, 79(1)(e) of the Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other Related Matters) Regulation, 2024 and any other amendments thereon issued from time to time by this Hon'ble Commission, if any, for grant of Transmission License to Eastern Region Expansion Scheme - XXXIX Power Transmission Limited. 15. 514/AT/2024 ERESXXXIX Petition under Section 63 of the Electricity Act, 2003 seeking adoption of the Transmission Charges of the Eastern Region Expansion Scheme XXXIX to be established by ERES-XXIX Power Transmission Limited. 16. 265/MP/2023 DVC Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018					
matters) Regulations, 2024 with respect to Grant of Transmission Liented. 13. 426/TL/2024 NNTL Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Navinal Transmission License to Navinal Transmission License to Navinal Transmission Limited 14. 513/TL/2024 ERESXXXIX Application under Section 14, 15, 79(1)(e) of the Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other Related Matters) Regulation, 2024 and any other amendments thereon issued from time to time by this Hon'ble Commission, if any, for grant of Transmission License to Eastern Region Expansion Scheme - XXXIX Power Transmission Limited. 15. 514/AT/2024 ERESXXXIX Petition under Section 63 of the Electricity Act, 2003 seeking adoption of the Transmission Charges of the Eastern Region Expansion Scheme XXXIX to be established by ERES-XXXIX Power Transmission Limited. 16. 265/MP/2023 DVC Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018					
13. 426/TL/2024 NNTL Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Navinal Transmission Limited 14. 513/TL/2024 ERESXXXIX Application under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other Related Matters) Regulation, 2024 and any other amendments thereon issued from time to time by this Hon'ble Commission, if any, for grant of Transmission License to Eastern Region Expansion Scheme - XXXIX Power Transmission Limited. 15. 514/AT/2024 ERESXXXIX Petition under Section 63 of the Electricity Act, 2003 seeking adoption of the Transmission Charges of the Eastern Region Expansion Scheme stablished by ERES-XXXIX Power Transmission Limited. 16. 265/MP/2023 DVC Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018					
13. 426/TL/2024 NNTL Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Navinal Transmission Limited 14. 513/TL/2024 ERESXXXIX Application under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other Related Matters) Regulation, 2024 and any other amendments thereon issued from time to time by this Hon'ble Commission, if any, for grant of Transmission License to Eastern Region Expansion Scheme - XXXIX Power Transmission Limited. 15. 514/AT/2024 ERESXXXIX Petition under Section 63 of the Electricity Act, 2003 seeking adoption of the Transmission Charges of the Eastern Region Expansion Scheme CXXIX to be established by ERES-XXIX Power Transmission Limited. 16. 265/MP/2023 DVC Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018					
13. 426/TL/2024 NNTL Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission Limited 14. 513/TL/2024 ERESXXXIX Application under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other Related Matters) Regulation, 2024 and any other amendments thereon issued from time to time by this Hon'ble Commission, if any, for grant of Transmission License to Eastern Region Expansion Scheme - XXXIX Power Transmission Limited. 15. 514/AT/2024 ERESXXXIX Petition under Section 63 of the Electricity Act, 2003 seeking adoption of the Transmission Charges of the Eastern Region Expansion Scheme XXXIX to be established by ERES-XXXIX Power Transmission Limited. 16. 265/MP/2023 DVC Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018					
Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Navinal Transmission Limited 14. 513/TL/2024 ERESXXXIX Application under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other Related Matters) Regulation, 2024 and any other amendments thereon issued from time to time by this Hon'ble Commission, if any, for grant of Transmission License to Eastern Region Expansion Scheme - XXXIX Power Transmission Limited. 15. 514/AT/2024 ERESXXXIX Petition under Section 63 of the Electricity Act, 2003 seeking adoption of the Transmission Charges of the Eastern Region Expansion Scheme XXXIX to be established by ERES-XXXIX Power Transmission Limited. 16. 265/MP/2023 DVC Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018		13	426/TI /2024	NNTI	
Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Navinal Transmission Limited 14. 513/TL/2024 ERESXXXIX Application under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other Related Matters) Regulation, 2024 and any other amendments thereon issued from time by this Hon'ble Commission, if any, for grant of Transmission License to Eastern Region Expansion Scheme - XXXIX Power Transmission Limited. 15. 514/AT/2024 ERESXXXIX Petition under Section 63 of the Electricity Act, 2003 seeking adoption of the Transmission Charges of the Eastern Region Expansion Scheme XXXIX to be established by ERES-XXXIX Power Transmission Limited. 16. 265/MP/2023 DVC Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018		10.	720/12/2027	INIVIE	
Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Navinal Transmission Limited 14. 513/TL/2024 ERESXXXIX Application under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other Related Matters) Regulation, 2024 and any other amendments thereon issued from time to time by this Hon'ble Commission, if any, for grant of Transmission License to Eastern Region Expansion Scheme - XXXIX Power Transmission Limited. 15. 514/AT/2024 ERESXXXIX Petition under Section 63 of the Electricity Act, 2003 seeking adoption of the Transmission Charges of the Eastern Region Expansion Scheme XXXIX to be established by ERES-XXXIX Power Transmission Limited. 16. 265/MP/2023 DVC Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018					
Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Navinal Transmission Limited 14. 513/TL/2024 ERESXXXIX Application under Section 14, 15, 79(1)(e) of the Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other Related Matters) Regulation, 2024 and any other amendments thereon issued from time to time by this Hon'ble Commission, if any, for grant of Transmission License to Eastern Region Expansion Scheme - XXXIX Power Transmission Limited. 15. 514/AT/2024 ERESXXXIX Petition under Section 63 of the Electricity Act, 2003 seeking adoption of the Transmission Charges of the Eastern Region Expansion Scheme XXXIX to be established by ERES-XXXIX Power Transmission Limited. 16. 265/MP/2023 DVC Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018					, , ,
matters) Regulations, 2024 with respect to Grant of Transmission License to Navinal Transmission Limited 14. 513/TL/2024 ERESXXXIX Application under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other Related Matters) Regulation, 2024 and any other amendments thereon issued from time to time by this Hon'ble Commission, if any, for grant of Transmission License to Eastern Region Expansion Scheme - XXXIX Power Transmission Limited. 15. 514/AT/2024 ERESXXXIX Petition under Section 63 of the Electricity Act, 2003 seeking adoption of the Transmission Charges of the Eastern Region Expansion Scheme XXXIX to be established by ERES-XXXIX Power Transmission Limited. 16. 265/MP/2023 DVC Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018					
Statistics Continued Transmission Limited					
Transmission Limited 14. 513/TL/2024 ERESXXXIX Application under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other Related Matters) Regulation, 2024 and any other amendments thereon issued from time to time by this Hon'ble Commission, if any, for grant of Transmission License to Eastern Region Expansion Scheme - XXXIX Power Transmission Limited. 15. 514/AT/2024 ERESXXXIX Petition under Section 63 of the Electricity Act, 2003 seeking adoption of the Transmission Charges of the Eastern Region Expansion Scheme XXXIX to be established by ERES-XXXIX Power Transmission Limited. 16. 265/MP/2023 DVC Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018					
14. 513/TL/2024 ERESXXXIX Application under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other Related Matters) Regulation, 2024 and any other amendments thereon issued from time to time by this Hon'ble Commission, if any, for grant of Transmission License to Eastern Region Expansion Scheme - XXXIX Power Transmission Limited. 15. 514/AT/2024 ERESXXXIX Petition under Section 63 of the Electricity Act, 2003 seeking adoption of the Transmission Charges of the Eastern Region Expansion Scheme XXXIX to be established by ERES-XXXIX Power Transmission Limited. 16. 265/MP/2023 DVC Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018					
Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other Related Matters) Regulation, 2024 and any other amendments thereon issued from time to time by this Hon'ble Commission, if any, for grant of Transmission License to Eastern Region Expansion Scheme - XXXIX Power Transmission Limited. 15. 514/AT/2024 ERESXXXIX Petition under Section 63 of the Electricity Act, 2003 seeking adoption of the Transmission Charges of the Eastern Region Expansion Scheme XXXIX to be established by ERES-XXXIX Power Transmission Limited. 16. 265/MP/2023 DVC Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018		14.	513/TL/2024	ERESXXXIX	Application under Section 14, 15, 79(1)(e) of the
Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other Related Matters) Regulation, 2024 and any other amendments thereon issued from time to time by this Hon'ble Commission, if any, for grant of Transmission License to Eastern Region Expansion Scheme - XXXIX Power Transmission Limited. 15. 514/AT/2024 ERESXXXIX Petition under Section 63 of the Electricity Act, 2003 seeking adoption of the Transmission Charges of the Eastern Region Expansion Scheme XXXIX to be established by ERES-XXXIX Power Transmission Limited. 16. 265/MP/2023 DVC Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018					
Terms and Conditions for Grant of Transmission License and other Related Matters) Regulation, 2024 and any other amendments thereon issued from time to time by this Hon'ble Commission, if any, for grant of Transmission License to Eastern Region Expansion Scheme - XXXIX Power Transmission Limited. 15. 514/AT/2024 ERESXXXIX Petition under Section 63 of the Electricity Act, 2003 seeking adoption of the Transmission Charges of the Eastern Region Expansion Scheme XXXIX to be established by ERES-XXXIX Power Transmission Limited. 16. 265/MP/2023 DVC Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018					
Matters) Regulation, 2024 and any other amendments thereon issued from time to time by this Hon'ble Commission, if any, for grant of Transmission License to Eastern Region Expansion Scheme - XXXIX Power Transmission Limited. 15. 514/AT/2024 ERESXXXIX Petition under Section 63 of the Electricity Act, 2003 seeking adoption of the Transmission Charges of the Eastern Region Expansion Scheme XXXIX to be established by ERES-XXXIX Power Transmission Limited. 16. 265/MP/2023 DVC Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018					
amendments thereon issued from time to time by this Hon'ble Commission, if any, for grant of Transmission License to Eastern Region Expansion Scheme - XXXIX Power Transmission Limited. 15. 514/AT/2024 ERESXXXIX Petition under Section 63 of the Electricity Act, 2003 seeking adoption of the Transmission Charges of the Eastern Region Expansion Scheme XXXIX to be established by ERES-XXXIX Power Transmission Limited. 16. 265/MP/2023 DVC Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018					Transmission License and other Related
by this Hon'ble Commission, if any, for grant of Transmission License to Eastern Region Expansion Scheme - XXXIX Power Transmission Limited. 15. 514/AT/2024 ERESXXXIX Petition under Section 63 of the Electricity Act, 2003 seeking adoption of the Transmission Charges of the Eastern Region Expansion Scheme XXXIX to be established by ERES-XXXIX Power Transmission Limited. 16. 265/MP/2023 DVC Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018					Matters) Regulation, 2024 and any other
Transmission License to Eastern Region Expansion Scheme - XXXIX Power Transmission Limited. 15. 514/AT/2024 ERESXXXIX Petition under Section 63 of the Electricity Act, 2003 seeking adoption of the Transmission Charges of the Eastern Region Expansion Scheme XXXIX to be established by ERES-XXXIX Power Transmission Limited. 16. 265/MP/2023 DVC Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018					amendments thereon issued from time to time
Expansion Scheme - XXXIX Power Transmission Limited. 15. 514/AT/2024 ERESXXXIX Petition under Section 63 of the Electricity Act, 2003 seeking adoption of the Transmission Charges of the Eastern Region Expansion Scheme XXXIX to be established by ERES-XXXIX Power Transmission Limited. 16. 265/MP/2023 DVC Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018					
Transmission Limited. 15. 514/AT/2024 ERESXXXIX Petition under Section 63 of the Electricity Act, 2003 seeking adoption of the Transmission Charges of the Eastern Region Expansion Scheme XXXIX to be established by ERES-XXXIX Power Transmission Limited. 16. 265/MP/2023 DVC Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018					
15. 514/AT/2024 ERESXXXIX Petition under Section 63 of the Electricity Act, 2003 seeking adoption of the Transmission Charges of the Eastern Region Expansion Scheme XXXIX to be established by ERES-XXXIX Power Transmission Limited. 16. 265/MP/2023 DVC Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018					
2003 seeking adoption of the Transmission Charges of the Eastern Region Expansion Scheme XXXIX to be established by ERES- XXXIX Power Transmission Limited. 16. 265/MP/2023 DVC Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018					
Charges of the Eastern Region Expansion Scheme XXXIX to be established by ERES-XXXIX Power Transmission Limited. 16. 265/MP/2023 DVC Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018		15.	514/AT/2024	ERESXXXIX	
Scheme XXXIX to be established by ERES- XXXIX Power Transmission Limited. 16. 265/MP/2023 DVC Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018					
XXXIX Power Transmission Limited. 16. 265/MP/2023 DVC Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018					
16. 265/MP/2023 DVC Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018					
Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018					
executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018		16.	265/MP/2023	DVC	
Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018					
Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018					
with DVC pursuant to PSA dated 6.9.2018					
entered between DVC and NVVN for supply of					
				1	entered between DVC and NVVN for supply of

				300 MW of power from DVC's generating stations to BPDB.
	17.	430/MP/2024	PSPCL	Petition under Section 79(1)(b) and (f) read with Section 11, 142, 146 of the Electricity Act, 2003 and the regulations notified thereunder for adjudication and recovery of the amount payable by Tata Power Company Limited on account of non-supply of Electricity in terms of Section 11 Directions dated 20.02.2023 issued by the Ministry of Power, Government of India.
	18.	250/TT/2024	DVC	Petition for approval of Tariff for New T&D Element namely - 1) Burdwan GIS 2) 220 kV Parulia-Burdwan Transmission Line 3) 220 kV Bay at Parulia SS, and 4) Power Transformer (4th) at Durgapur SS in respect of Damodar Valley Corporation for the tariff period 2019 - 24
	19.	59/GT/2022	BRBCL	Petition for approval of tariff of Nabinagar Thermal Power Project (4x250 MW) for the period from 01.04.2019 to 31.03.2024.
Coram: Chairperson Member (RBV) Member (HD)				
	20.	33/RP/2024	PGCIL	Petition for review of order dated 23.9.2024 in Petition No. 328/TT/2023.
25.3.2025 Tuesday At 10.30 A.M Miscellaneous Petitions	1.	233/MP/2025	Sitac Kabini	Petition under Sections 63, 79 (1) (b) and 79 (1) (f) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 29.01.2019 entered between Sitac Kabini Renewables Private Limited and the Solar Energy Corporation of India Limited seeking compensation for Change in Law Events (On admission).
	2.	310/RC/2024	OPTCL	Petition under Regulation 27 (1) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for Approval of Investment Proposal of OPTCL taken up in FY 2023-24 & FY 2024-25 for conversion of ACSR Zebra Conductor to High Temperature Low Sag (HTLS, for short) in existing 220 kV Rourkela (PGCIL) - Tarkera (OPTCL) DC Line (Line Length -15.34 kms approx.) (On admission)
	3.	428/MP/2024	IGESL	Petition under Section 79 of the Electricity Act, 2003 along with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking directions to the Respondent to refrain from revoking the 300 MW Stage II Connectivity and Long-Term Access granted to the Petitioner pursuant to Long Term Access Agreement dated 20th January 2022, or taking any other coercive measures and seeking consequent relief thereto (on maintainability)
	4.	297/TD/2025	CIL	Petition under Sections 14 and 15(1) of the Electricity Act, 2003 (hereinafter referred to as "the Act") of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for the grant of Trading Licence and other related matters) Regulations, 2020 (hereinafter referred to as "the Trading Licence Regulations") for the grant of a 'Category V' trading licence for inter-state trading in electricity across India.
	5.	298/TL/2025	R IV PTL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory

			Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of separate RTM Transmission License to POWERGRID Mandsaur Transmission Limited.
6.	299/AT/2025	LBPTL	Petition under Section 63 of Electricity Act, 2003 seeking adoption of Transmission Charges of Rs. 596.21 million up to the validity of TSA for the Transmission system for Augmentation of transformation capacity at 765/400 kV Lakadia S/s (WRSS XXI(A) Transco Ltd.) in Gujarat Part B? being established by the Petitioner.
7.	300/TL/2025	LBPTL	Application under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 and its subsequent Clarification and amendments, if any, with respect to grant of Transmission License to Lakadia B Power Transmission Limited.
8.	313/TD/2025	Clean Max Fusion	Petition for Grant of Category V License for inter-state trading in electricity in all the States and Union Territories of India under Regulation 6(1) of Central Electricity Regulatory Commission (Procedure, Terms & Conditions for grant of trading license and other related matters) Regulations, 2020 and the Electricity Act, 2003
9.	498/TD/2024	VIPL	Application under Section 14 and Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an interstate trading license.
10.	260/AT/2025	NLCIL	Petition under Section 63 of the Electricity Act, 2003 seeking adoption of usage charges for 510 MW Solar Photovoltaic (PV) Power Station (Tranche-III) connected to the Inter-State Transmission System and selected through competitive bidding process under Central Power Sector Undertaking Scheme Phase-II dated 05.03.2019 as per the Standard Bidding Guidelines of MoP dated 03.08.2017.
11.	243/AT/2025	SECIL	Petition under Section 63 of the Electricity Act, 2003 for the adoption of the tariff of 600 MW Solar Power PV Projects (Tranche XVIII) connected to the Inter-State Transmission (ISTS) and selected through competitive bidding process as per the Guidelines dated 28.07.2023 of the Ministry of Power, Government of India
12	310/AT/2025	NHPC	Petition under Section 63 of the Electricity Act 2003 for Adoption of Tariff for the ISTS Grid connected Solar Power projects of 1200 MW with 600 MW / 1200 MWh Energy storage system (ESS) and with additional capacity upto 1200 MW with Greenshoe Option selected through Competitive Bidding Process under Tariff Based Competitive Bidding Guidelines issued by Ministry of Power, Govt. of India on 09.06.2023 and its amendments thereof. (NHPC Tranche -VIII.

13.	487/TL/2024	BBTL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 for amendment of the existing RTM Transmission Licence to POWERGRID Bikaner Transmission System Limited to include transmission project "Implementation of Bus Sectionalizer at 400 kV level of 400/220 kV Bikaner-II PS" and "Augmentation of Transformation Capacity at 400/220 kV Bikaner-II PS in Rajasthan by 400/220 kV, 1×500 MVA ICT (9th)".
14.	507/TL/2024	KPS1&3TL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Khavda PS1 and 3 Transmission Limited.
15.	509/TL/2024	BITL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Barmer I Transmission Limited
16.	69/TL/2025	B BPTL	Application under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to grant of Transmission Licence to Bikaner B Power Transmission Limited.
17.	71/TL/2025	K V-APTL	Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 and its subsequent Clarification and replacement, if any, with respect to grant of the transmission licence to Khavda V-A Power Transmission Limited.
18.	311/MP/2025	K-IVC PTL	Petition under Sections 17(3) and 17(4) of the Electricity Act, 2003 for creation of security interest over all the movable and immovable assets of the Petitioner in favour of the Security Trustee, Respondent No. 2 for the benefit of the Lender
19.	269/MP/2018 alongwith I.A.No.22 &26/2024	APL	Petition under Section 142 of the Electricity Act, 2003, for noncompliance of the Commission's direction dated 28.9.2017 in Petition No. 97/MP/2017(Interlocutory application to bring on record additional information and modification of RoP dated 21.2.2024) (Remand matter)
20.	417/MP/2024	NTPC	Petition under Section 79 (1) (a) and 79 (1) (f) of The Electricity Act, 2003 Read with Regulation 65 of the CERC (Conduct of Business) regulations, 2023 and article 12 of Power Purchase Agreement Dated 24.8.2023 for approval of change in law and consequential determination of quantum and mechanism of

				compensation on account of change in law events.
	21.	346/MP/2020 alongwith I.A.No.24/2024	DVC	Petition under Section 79(1)(f) of the Electricity Act 2003 for adjudication of disputes between the Petitioner and the Respondent and for directions (Interlocutory application for directions) (Re-hearing).
7	22.	227/MP/2023	DVC	Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in MTPS U#7&8 (1000 MW) of Damodar Valley Corporation (DVC) in compliance of Revised Emission Standards (Re-hearing).
	23.	276/MP/2025 alongwith I.A.Nos. 15,29 and 30/2025	SRI4PL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 challenging Notices dated 24.01.2025 issued by Central Transmission Utility of India Limited to Serentica Renewables India 4 Private Limited and seeking directions against revocation of 200 MW connectivity (Interlocutory application for interim reliefs, urgent listing and I.A. for urgent order/directions).
	24.	128/GT/2024	NGEL	Petition for determination of project specific levelized tariff for 40 MW solar photo voltaic plants at Ayodhya, Uttar Pradesh.
-	25.	254/MP/2023	PTL	Petition under Section 79(1)(d) of the Electricity Act, 2003 read with Regulation 3(9)(a) and 8(5)(ii) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulation 3(10)(a) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019.
	26.	331/MP/2024	TUL	Petition under section 79(1)(f) of the Electricity Act, 2003 seeking (i) recovery of outstanding and overdue payments along with surcharge thereon for supply of 142 MW hydropower raised on PTC vide invoice dated 07.05.22 for the month of April 2022 amounting to Rs. 10.79 Crores and invoice dated 09.06.22 for the month of May 2022 amounting to Rs. 0.46 Crores; and (ii) refund of wrongful deduction of Rs. 2.84 Crores by PTC from payments released to SUL on account of wrongful invocation of Indemnity Deed issued to PTC by SUL.
	27.	363/MP/2024	NTPC	Petition under Section 79 (1)(a) & (f) of the Electricity Act, 2003 read with the applicable provisions of the CERC (Terms & Conditions of Tariff) Regulations, 2019.
7	28.	239/MP/2024 alongwith I.A.No.8/2025	AEL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for recovery of outstanding dues including Late Payment Surcharge, towards power supplied on Short Term basis (Interlocutory application for impleadment of Adani Power Limited as Respondent No. 4.)
7	29.	253/MP/2024	JITPL	Petition under Section 79 of the Electricity Act, 2003 read with Clause 7 of the Letter of Intent dated 14.01.2016 issued by Brihan Mumbai Electric Supply and Transport Undertaking

seeking directions of payment of late paymer surcharge on account of delay by BEST in honoring the invoice(s) raised by Petition towards claiming additional expenditure incurred by it on account of increase in Cleatenery Cess (CEC) and interest thereupon. 30 484/MP/2024 P&EDM Petition under Section 79(1)(a) & (f) of the Electricity Act, 2003, read with Regulation 65(of the CERC (Conduct of Business) and Electricity Act, 2003, read with the applicable provisions of CERC (Connectivity and Gener Network Access to the Inter-State Transmissic System) Regulations, 2022 and CERC (Grant of Connectivity, Long-Term Access and Mediun Term Open Access in Inter-State Transmissic and Related Matters) Regulations, 206 (Interlocutory Application for interidirections). 25.3.2025 1. 85/TT/2025 PGCIL Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined assumder Augmentation of transformation capacit and reactive compensation in Eastern Region (Coram: Member (RVB) Member (HD) Through online video-conferencing seeking directions of patient by BEST in honoring the invoice(s) patient to ward and reactive compensation in Eastern Region Station Transmission Line along with associated bays at Raigarh (Kotra) Poolin Station and Asset-II: 400 kV D/C (Quad) Lassociated bays at Champa Pooling Station and associated bays at Champa Pooling Station associated bays at Champa Pooling Station and associated bays at Champa Pooling Station associated bays at Champa Pooling Station and Associated bays at
honoring the invoice(s) raised by Petitions towards claiming additional expenditus incurred by it on account of increase in Clea Energy Cess (CEC) and interest thereupon. 30
towards claiming additional expenditure incurred by it on account of increase in Clea Energy Cess (CEC) and interest thereupon. 30 484/MP/2024 P&EDM Petition under Section 79(1)(a) & (f) of the Electricity Act, 2003, read with Regulation 65(of the CERC (Conduct of Business Regulations, 2023. 31. 497/MP/2024 THDCIL Petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003, read with the applicable provisions of CERC (Connectivity and Gener Network Access to the Inter-State Transmission System) Regulations, 2022 and CERC (Grant of Connectivity, Long-Term Access and Mediun Term Open Access in Inter-State Transmission and Related Matters) Regulations, 200 (Interlocutory Application for interior directions). 25.3.2025 1. 85/TT/2025 PGCIL Petition for truing up of Transmission tariff for 2024-29 tariff block for combined assurant for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined assurant for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Asset-1:400 k D/C Lara STPS-I to Raigarh (Kotra) Poolin Station Transmission Line along with associated bays at Raigarh (Kotra) Poolin Station and Asset-II: 400 kV D/C (Quad) Las STPS-I - Champa Transmission Line along with the CEC Asset III and the conferencing video-conferencing with the CEC Asset III and the conferencing with the CEC Asset III an
incurred by it on account of increase in Clear Energy Cess (CEC) and interest thereupon. 30
Section Patition
30 484/MP/2024 P&EDM Petition under Section 79(1)(a) & (f) of the Electricity Act, 2003, read with Regulation 65(of the CERC (Conduct of Busines: Regulations, 2023. 31. 497/MP/2024 along with I.A. No. 104/2024 along with I.A. No. 104/2024 Electricity Act, 2003, read with the applicable provisions of CERC (Connectivity and Gener. Network Access to the Inter-State Transmissio System) Regulations, 2022 and CERC (Grant of Connectivity, Long-Term Access and Medium Term Open Access in Inter-State Transmissio and Related Matters) Regulations, 200 (Interlocutory Application for interiodirections). 25.3.2025 Tuesday At 2.30 P.M. Transmission Tariff Petitions Petitions Petition for truing up of Transmission tariff for 2024-29 tariff block for combined assumder Augmentation of transformation capacity and reactive compensation in Eastern Region and reactive compensation in Tariff petition for truing up of Transmission Tariff for 2024-29 tariff block for Asset-1:400 k D/C Lara STPS-I to Raigarh (Kotra) Pooling Station and Asset-II: 400 kV D/C (Quad) Lar video-conferencing STPS-I - Champa Transmission Line along with Electricity Act, 2003, read with Regulations, 2023 Petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003, read with the applicable provisions, 2023. Petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003, read with the applicable provisions of CERC (Connectivity, Long-Termination, 2023, read with the applicable provisions of CERC (Connectivity, Long-Termination, 2023, read with the applicable provisions of CERC (Connectivity, Long-Termination, 2023, read with the applicable provisions of CERC (Connectivity, Long-Termination, 2023, read with the applicable provisions of CERC (Connectivity, Long-Termination, 2023, read with the applicable provisions of CERC (Connectivity, Long-Termination, 2023, read with the applicable provisions of CERC (Connectivity, Long-Termination, 2023, read with the applicable provisions of CERC (Connectivity, Long-Term
Electricity Act, 2003, read with Regulation 65(of the CERC (Conduct of Busines: Regulations, 2023. 31. 497/MP/2024 along with I.A. No. 104/2024 I.A. No. 104/2024 Belictricity Act, 2003, read with the applicable provisions of CERC (Connectivity and Gener. Network Access to the Inter-State Transmission System) Regulations, 2022 and CERC (Grant of Connectivity, Long-Term Access and Mediun Term Open Access in Inter-State Transmission and Related Matters) Regulations, 200 (Interlocutory Application for interior directions). 25.3.2025 Tuesday At 2.30 P.M. Transmission Tariff Petitions Transmission Tariff Petitions 2. 184/TT/2025 PGCIL Petition for truing up of Transmission tariff for 2024-29 tariff block for combined assunder Augmentation of transformation capacity and reactive compensation in Eastern Region Tariff for 2024-29 tariff block for Asset-1:400 k D/C Lara STPS-I to Raigarh (Kotra) Pooling Station Transmission Line along with associated bays at Raigarh (Kotra) Pooling Video-conferencing Electricity Act, 2003, read with the applicable Regulations, 2023. Petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003, read with the applicable provisions of CERC (Connectivity and Gener. Network Access to the Inter-State Transmission and Related Matters) Regulations, 202 (Interlocutory Application for interior directions). Petition for truing up of Transmission Tariff for 2024-29 tariff block for Asset-1:400 k D/C Lara STPS-I to Raigarh (Kotra) Pooling Station and Asset-II: 400 kV D/C (Quad) Later Video-conferencing
31. 497/MP/2024 along with I.A. No. 104/2024 I.A. No. 104/2024 along with I.A. No. 104/2024 along with I.A. No. 104/2024
Regulations, 2023.
along with I.A. No. 104/2024 Bettricity Act, 2003, read with the applicable provisions of CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 and CERC (Grant Connectivity, Long-Term Access and Mediun Term Open Access in Inter-State Transmission and Related Matters) Regulations, 200 (Interlocutory Application for interior directions). 25.3.2025 Tuesday At 2.30 P.M. Transmission Tariff Petitions Transmission Tariff Petitions 2. 184/TT/2025 PGCIL Petition for truing up of Transmission tariff for 2024-29 tariff block for combined assumed reactive compensation in Eastern Region and reactive compensation in Eastern Region Petition for truing up of Transmission Tariff for 2019-24 and determination of
I.A. No. 104/2024 Discrete Provisions of CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 and CERC (Granted Connectivity, Long-Term Access and Medium Term Open Access in Inter-State Transmission and Related Matters) Regulations, 200 (Interlocutory Application for interior directions). 25.3.2025
Network Access to the Inter-State Transmission System) Regulations, 2022 and CERC (Grant of Connectivity, Long-Term Access and Mediun Term Open Access in Inter-State Transmission and Related Matters) Regulations, 200 (Interlocutory Application for intering directions). 25.3.2025 Tuesday At 2.30 P.M. Transmission Tariff Petitions 2. 184/TT/2025 PGCIL Petition for truing up of Transmission tariff for 2024-29 tariff block for combined assumed and reactive compensation in Eastern Region and reactive compensation in Eastern Region and reactive compensation of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2019-24 and determinatio
System) Regulations, 2022 and CERC (Grant of Connectivity, Long-Term Access and Medium Term Open Access in Inter-State Transmission and Related Matters) Regulations, 200 (Interlocutory Application for interindirections). 25.3.2025 Tuesday At 2.30 P.M. Transmission Tariff Petitions 2. 184/TT/2025 PGCIL Petition for truing up of Transmission tariff for 2024-29 tariff block for combined assunder Augmentation of transformation capacity and reactive compensation in Eastern Region 2. 184/TT/2025 PGCIL Petition for truing up of Transmission Tariff for 2024-29 tariff block for Asset-I:400 km Transmission Transmission Tariff for 2024-29 tariff block for Asset-I:400 km Transmission Line along with associated bays at Raigarh (Kotra) Pooling Station and Asset-II: 400 kV D/C (Quad) Late video-conferencing
Connectivity, Long-Term Access and Medium Term Open Access in Inter-State Transmission and Related Matters) Regulations, 200 (Interlocutory Application for intering directions). 25.3.2025 Tuesday At 2.30 P.M. Transmission Tariff Petitions Coram: Member (RVB) Member (HD) Through online video-conferencing Connectivity, Long-Term Access and Medium Term Open Access in Inter-State Transmission and Related Matters) Regulations, 200 (Interlocutory Application for intering directions. PGCIL Petition for truing up of Transmission capacity and reactive compensation in Eastern Region PGCIL Petition for truing up of Transmission Tariff for 2019-24 and determination
Term Open Access in Inter-State Transmission and Related Matters) Regulations, 200 (Interlocutory Application for intering directions). 25.3.2025 Tuesday At 2.30 P.M. Transmission Tariff Petitions 2. 184/TT/2025 Toram: Member (RVB) Member (HD) Through online video-conferencing Term Open Access in Inter-State Transmission and Related Matters) Regulations, 200 (Interlocutory Application for intering directions. Petition for truing up of Transmission capacity and reactive compensation in Eastern Region Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Asset-I:400 kD/C Lara STPS-I to Raigarh (Kotra) Pooling Station Transmission Line along with associated bays at Raigarh (Kotra) Pooling Station and Asset-II: 400 kV D/C (Quad) Large video-conferencing
and Related Matters) Regulations, 200 (Interlocutory Application for intering directions). 25.3.2025 Tuesday At 2.30 P.M. Transmission Tariff Petitions 2. 184/TT/2025 PGCIL Petition for truing up of Transmission tariff for 2024-29 tariff block for combined associated bays at Raigarh (Kotra) Pooling Station and Asset-II: 400 kV D/C (Quad) Laivideo-conferencing and Related Matters) Regulations, 200 (Interlocutory Application for intering directions PGCIL Petition for truing up of Transmission Tariff for 2024-29 tariff block for combined associated bays at Raigarh (Kotra) Pooling Station Transmission Line along with associated bays at Raigarh (Kotra) Pooling Station and Asset-II: 400 kV D/C (Quad) Laivideo-conferencing
Coram: Member (RVB) Member (HD) Member (HD) Member (HD) Member (HD) Member (Green and part of the following to the following the following that the following the following the following that the following that the following the following that the following transmission that the following the following the following that the following that the
Detition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined associated bays at Raigarh (Kotra) Pooling Station and Asset-II: 400 kV D/C (Quad) Lar video-conferencing
25.3.2025 Tuesday At 2.30 P.M. Transmission Tariff Petitions 2. 184/TT/2025 Member (RVB) Member (HD) Through online video-conferencing 1. 85/TT/2025 PGCIL Petition for truing up of Transmission tariff for 2024-29 tariff block for combined asset under Augmentation of transformation capacity and reactive compensation in Eastern Region PGCIL Petition for truing up of Transmission Tariff for 2024-29 tariff block for Asset-I:400 k 2. 184/TT/2025 PGCIL Petition for truing up of Transmission Tariff for 2024-29 tariff block for Asset-I:400 k D/C Lara STPS-I to Raigarh (Kotra) Pooling Station Transmission Line along with associated bays at Raigarh (Kotra) Pooling Station and Asset-II: 400 kV D/C (Quad) Large STPS-I - Champa Transmission Line along with associated bays at Raigarh (Kotra) Pooling Station and Asset-II: 400 kV D/C (Quad) Large Video-conferencing
Tuesday At 2.30 P.M. Transmission Tariff Petitions 2. 184/TT/2025 PGCIL Member (RVB) Member (HD) Through online video-conferencing 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined assurant tariff for 2024-29 tariff block for combined assurant tariff for 2024-29 tariff block for Asset-I:400 k D/C Lara STPS-I to Raigarh (Kotra) Poolin Station Transmission Line along with associated bays at Raigarh (Kotra) Poolin Station and Asset-II: 400 kV D/C (Quad) Lare STPS-I - Champa Transmission Line along with station and Asset-II: 400 kV D/C (Quad) Lare STPS-I - Champa Transmission Line along with station and Asset-II: 400 kV D/C (Quad) Lare STPS-I - Champa Transmission Line along with station and Asset-II: 400 kV D/C (Quad) Lare Video-conferencing
At 2.30 P.M. Transmission Tariff Petitions 2. 184/TT/2025 PGCIL Member (RVB) Member (HD) Through online video-conferencing tariff for 2024-29 tariff block for combined assurance and reactive compensation in Eastern Region Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Asset-I:400 k D/C Lara STPS-I to Raigarh (Kotra) Poolin Station Transmission Line along with associated bays at Raigarh (Kotra) Poolin Station and Asset-II: 400 kV D/C (Quad) Lare STPS-I - Champa Transmission Line along with associated bays at Raigarh (Kotra) Poolin Station and Asset-II: 400 kV D/C (Quad) Lare Video-conferencing
Transmission Tariff Petitions 2. 184/TT/2025 PGCIL Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Asset-I:400 k D/C Lara STPS-I to Raigarh (Kotra) Poolin Station Transmission Line along with associated bays at Raigarh (Kotra) Poolin Station and Asset-II: 400 kV D/C (Quad) Lar video-conferencing
Petitions 2. 184/TT/2025 PGCIL Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Asset-I:400 k D/C Lara STPS-I to Raigarh (Kotra) Poolin Station Transmission Line along with associated bays at Raigarh (Kotra) Poolin Station and Asset-II: 400 kV D/C (Quad) Law video-conferencing
2. 184/TT/2025 PGCIL Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Asset-I:400 kmber (HD) Member (HD) D/C Lara STPS-I to Raigarh (Kotra) Pooling Station Transmission Line along with associated bays at Raigarh (Kotra) Pooling Station and Asset-II: 400 kV D/C (Quad) Lare video-conferencing
Coram: Member (RVB) Member (HD) Member (HD) D/C Lara STPS-I to Raigarh (Kotra) Poolin Station Transmission Line along wit associated bays at Raigarh (Kotra) Poolin Station and Asset-II: 400 kV D/C (Quad) Lar video-conferencing
Member (HD) D/C Lara STPS-I to Raigarh (Kotra) Poolin Station Transmission Line along with associated bays at Raigarh (Kotra) Poolin Station and Asset-II: 400 kV D/C (Quad) Law video-conferencing D/C Lara STPS-I to Raigarh (Kotra) Poolin Station Transmission Line along with associated bays at Raigarh (Kotra) Poolin Station Transmission Line along with station and Asset-II: 400 kV D/C (Quad) Law STPS-I - Champa Transmission Line along with station and Asset-II: 400 kV D/C (Quad) Law STPS-I - Champa Transmission Line along with station and Asset-II: 400 kV D/C (Quad) Law STPS-I - Champa Transmission Line along with station and Asset-II: 400 kV D/C (Quad) Law STPS-I - Champa Transmission Line along with station and Asset-II: 400 kV D/C (Quad) Law STPS-I - Champa Transmission Line along with station and Asset-II: 400 kV D/C (Quad) Law STPS-I - Champa Transmission Line along with station and Asset-II: 400 kV D/C (Quad) Law STPS-I - Champa Transmission Line along with station and Asset-II: 400 kV D/C (Quad) Law STPS-I - Champa Transmission Line along with station and Asset-II: 400 kV D/C (Quad) Law STPS-I - Champa Transmission Line along with station and Asset-II: 400 kV D/C (Quad) Law STPS-I - Champa Transmission Line along with station and Asset-II: 400 kV D/C (Quad) Law STPS-I - Champa Transmission Line along with station and Asset-II: 400 kV D/C (Quad) Law STPS-II - Champa Transmission Line along with station and Asset-III - Champa Transmission Line along with station and Asset-III - Champa Transmission Line along with station and Asset-III - Champa Transmission Line along with station and Asset-III - Champa Transmission Line along with station and Asset-III - Champa Transmission Line along with station and Asset-III - Champa Transmission Line along with station and Asset-III - Champa Transmission along with station and Asset-III - Champa Transmissi
Station Transmission Line along wit associated bays at Raigarh (Kotra) Pooling Through online video-conferencing Station and Asset-II: 400 kV D/C (Quad) Law STPS-I - Champa Transmission Line along with associated bays at Raigarh (Kotra) Pooling Station and Asset-II: 400 kV D/C (Quad) Law STPS-I - Champa Transmission Line along with associated bays at Raigarh (Kotra) Pooling Station and Asset-II: 400 kV D/C (Quad) Law STPS-I - Champa Transmission Line along with associated bays at Raigarh (Kotra) Pooling Station and Asset-II: 400 kV D/C (Quad) Law STPS-I - Champa Transmission Line along with associated bays at Raigarh (Kotra) Pooling Station and Asset-II: 400 kV D/C (Quad) Law STPS-I - Champa Transmission Line along with associated bays at Raigarh (Kotra) Pooling Station and Asset-III: 400 kV D/C (Quad) Law STPS-I - Champa Transmission Line along with associated bays at Raigarh (Kotra) Pooling STPS-I - Champa Transmission Line along with associated bays at Raigarh (Kotra) Pooling STPS-I - Champa Transmission Line along with associated bays at Raigarh (Kotra) Pooling STPS-I - Champa Transmission Line along with associated bays at Raigarh (Kotra) Pooling STPS-I - Champa Transmission Line along with associated bays at Raigarh (Kotra) Pooling STPS-I - Champa Transmission Line along with associated bays at Raigarh (Kotra) Pooling STPS-I - Champa Transmission Line along with associated bays at Raigarh (Kotra) Pooling STPS-I - Champa Transmission Line along with a state of the Raigarh (Kotra) Pooling STPS-I - Champa Transmission Line along with a state of the Raigarh (Kotra) Pooling STPS-I - Champa Transmission Line along with a state of the Raigarh (Kotra) Pooling STPS-I - Champa Transmission Line along With Associated bays at Raigarh (Kotra) Pooling STPS-I - Champa Transmission Line along With Associated bays at Raigarh (Kotra) Pooling STPS-I - Champa Transmission Pooli
Through online video-conferencing associated bays at Raigarh (Kotra) Pooling Station and Asset-II: 400 kV D/C (Quad) Lai STPS-I - Champa Transmission Line along with
Through online video-conferencing Station and Asset-II: 400 kV D/C (Quad) Later STPS-I - Champa Transmission Line along with
video-conferencing STPS-I - Champa Transmission Line along wit
associated bays at Champa Pooling Statio
under Transmission System associated with
Lara STPS-I (2x800 MW) Generation Project of NTPC in Western Region.
3. 461/TT/2024 PGCIL Petition for truing up of Transmission Tariff for
2019-24 and determination of Transmission
Tariff for 2024-29 tariff block for Combine
Asset under Augmentation of transformation
capacity in Southern Region.
4. 464/TT/2024 PGCIL Petition for truing up of Transmission Tariff for
2019-24 and determination of Transmission
Tariff for 2024-29 tariff block for Combine
Asset under Common Transmission schem
associated with ISGS projects in Nagapattinan
Cuddalore area of Tamil Nadu -Part-A1 (b)
Southern Region.
5. 475/TT/2024 PGCIL Petition for truing up of Transmission Tariff for
2019-24 and determination of Transmission
Tariff for 2024-29 tariff block for Combine
Asset under System Strengthening-XXI Southern Region.
6. 463/TT/2024 PGCIL Petition for truing up of Transmission Tariff for
2019-24 and determination of Transmission
Tariff for 2024-29 tariff block for Combine
Asset under Sub-station works associated with
additional inter-regional AC link for import of
power into Southern Region i.e., Waror
Warangal and Chilakaluripeta-Hyderabad
Kurnool 765kV Link in Southern Region.
7. 457/TT/2024 PGCIL Petition for truing up of Transmission Tariff for
2019-24 and determination of Transmission
Tariff for 2024-29 tariff block for Asset under

			Transmission System for controlling High Loading of Nellore (PG)-Nellore PS 400 kV
			(Quad) D/C line in Southern Region.
8.	460/TT/2024	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission
			Tariff for 2024-29 tariff block for assets under Installation of Bus reactors at Cuddapah,
			Nellore PS, Kurnool, Raichur and Thiruvalam in
9.	3/TT/2025	PGCIL	Southern Region. Petition for truing up of Transmission tariff for
3.	3/11/2023	r GGIL	2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset under "Transmission System associated with Solapur
			STPP (2x660 MW) Part-A" in the Western Region.
10.	18/TT/2025	PGCIL	Petition for truing up of Transmission tariff for
			2019-24 and determination of transmission tariff for 2024-29 tariff block for Interconnection between India and Bangladesh Electrical Grids
			for India portion in Eastern region.
11.	19/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission
			Tariff for 2024-29 tariff block for Combined Asset under Transmission system associated
			with Sub-station works Associated with System
			Strengthening in Southern Region for Import of Power from Eastern Region.
12.	33/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission
			Tariff for 2024-29 tariff block for Combined
			Asset under System Strengthening - X in
13.	34/TT/2025	PGCIL	Southern Region. Petition for truing up of Transmission Tariff for
			2019-24 and determination of Transmission
			Tariff for 2024-29 tariff block for Combined Asset under Provision of line bays for the
			Scheme-Connectivity lines for Maheshwaram
			(Hyderabad) 765/400 kV Pooling Station in Southern Region.
14.	35/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for
			2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined
			Asset under Procurement of Spare converter
			Transformer for VIZAG HVDC system in Southern Region.
15.	57/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for
			2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Asset-1:
			Conversion of existing 2x63 MVAR line reactors
			at Bhachau end of Bhachau EPGL 400kV D/c line to switchable line reactors along with two
			nos. of 400kV Reactor bays associated with
			Part A: PG works associated with Western
			Region Strengthening Scheme - 21 and Asset- 2: 1 No. 220 kV GIS Line Bays at Bhuj s/s
			associated with part-B: Extension works at
			Bhuj PS for interconnection of RE projects in Western Region.
16.	136/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission
			Tariff for 2024-29 tariff block for 05 Nos of Asset
		_	under "North Eastern Region Strengthening Scheme-VIII? in North Eastern Region
17.	169/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for
			2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Tumkur

			(Pavagada) Pooling station Devanahally (KPTCL) 400kV D/C (Quad) line along with associated bays and equipment's at Tumkur (Pavagada) Pooling station & Devanahally (KPTCL) under Additional ATS for Tumur (Pavagada) under Transmission system for Ultra Mega Solar Power Park at Tumkur (Pavgada), Karnataka - Phase II (Part B) in Southern Region.
18.	132/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Transmission System associated with immediate evacuation system for Nabinagar TPS in Eastern Region.
19.	26/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined asset associated with Western Region Strengthening Scheme VI in the Western Region

By order of the Commission

Sd/-T.D. Pant Joint Chief (Legal) 21.3.2025